

## Annexure-1

Name of the Corporate Debtor: KSS Petron Private Limited (In-Liquidation)

Date of Commencement of Liquidation: 27.12.2019

List of Stakeholders Version-5 as on 06.01.2024

List of Secured Financial Creditors

(Amount in ₹)

| Sl. No       | Name of creditor                    | Identification No.     | Details of claim received |                  | Details of claim admitted |   |                                     |  |  |                             |  | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim rejected | Amount of claim under verification | Remarks, if any                   |
|--------------|-------------------------------------|------------------------|---------------------------|------------------|---------------------------|---|-------------------------------------|--|--|-----------------------------|--|----------------------------|--|--------------------------|------------------------------------|-----------------------------------|
|              |                                     |                        | Date of receipt           | Amount claimed   | Amount of claim admitted  | Nature of claim   | Amount covered by security interest | Whether security interest relinquished? (Yes/No) | Details of Security Interest   | Amount covered by guarantee | % share in total amount of claims admitted |                            |  |                          |                                    |                                   |
| 1            | ArcelorMittal India Private Limited | U27100GJ2006 PTC106923 | 24.01.2020                | ₹ 9,02,30,06,728 | ₹ 8,49,50,25,592          | Debt acquired from Financial Creditors (including interest) | ₹ 8,49,50,25,592                    | Yes  | Following is the details of security interest as per the claim form:<br>1) Assignment Agreement<br>(i) All Current Assets of KSS including present and future receivables (including the contract receivables from Bharat Petroleum Corporation Limited);<br>(ii) All Bank account of KSS including any designated account and escrow accounts maintained by KSS with any of the Banks;<br>(iii) The entire fixed assets of the KSS both present and future including the following immovable properties:<br>(a) Bearing no Gala no 604, 065, 606 and 11 situated at Swastik Chambers, Chembur, Mumbai;<br>(b) 2 residential flats situated at Tar Kunj Apartments, Ground Floor, Bhamburda, Sangamwadi, Shivaji Nagar, Mumbai Pune Road, Pune;<br>(c) Khasra No. 689/1, Village Gaizy, Tehsil Dudu, Jaipur, Rajasthan;<br>(iv) Pledge of all term deposit of KSS;<br>(v) Pledge of 2,79,952 shares of KSS;<br>(vi) All the rights and interest of KSS relating to the contract provided by any party for any works including insurance policy;<br>2. Corporate Guarantee<br>(vii) Corporate Guarantee of Kazstroyservice Limited, UK;<br>(viii) Corporate Guarantee of JSC PGCC Kazstroyservice | NA                          | 100%                                       | ₹ -                        | ₹ -  | ₹ 52,79,81,136           | ₹ -                                | Partially Admitted, Refer Note 01 |
| <b>Total</b> |                                     |                        |                           | ₹ 9,02,30,06,728 | ₹ 8,49,50,25,592          |   | ₹ 8,49,50,25,592                    |  |  | ₹ -                         | 100%                                       | ₹ -                        | ₹ -  | ₹ 52,79,81,136           | ₹ -                                |                                   |

**Notes:**

1. Please note that an amount of ₹ 26,38,77,567/- &amp; ₹ 26,41,03,569/- had been reduced on account of release of the Bank Guarantee(s) against Indian Oil L&amp;G Private Limited, Project at Ennore.

2. The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.

3. Security interest is relinquished by ArcelorMittal India Private Limited to the extent of assets of Corporate Debtor (Third party security not relinquished).